

On the recommendations of 13th Finance Commission, the Government has sanctioned Rs. 5000 crore as grants to the States for 5 years between 2010-15 for undertaking various initiatives such as increasing the number of court working hours using the existing infrastructure by holding morning/evening/shift courts; enhancing support to Lok Adalats to reduce the pressure on regular courts; providing additional funds to State Legal Services Authorities to enable them to provide legal aid to the marginalized and empower them to access justice; promoting the Alternative Dispute Resolution (ADR) mechanism to resolve part of the disputes outside the court system.

#### **Donations to political parties**

2556. SHRIMATI VASANTHI STANLEY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether private donations to political parties provide a pretext for crony capitalism especially as many of the firms end up benefiting from Government policies;
- (b) whether Government is mulling to have State funding of elections as recommended by the Indrajit Gupta Committee; and
- (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) There is no empirical study to suggest or presume as a general proposition that the private donations to political parties provide a pretext for crony capitalism.

(b) and (c) State funding of election on the basis of recommendation of Indrajit Gupta Committee has been under consideration of the government in the past. However, further progress in the matter has not been possible for want of the necessary political consensus on the subject.

#### **Number of cases decided by judges**

2557. SHRI AVINASH RAI KHANNA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a Sub-Judge/Magistrate, Session Judge, District Judge is required to decide a particular number of cases in a month and if so, the details of the policy in this regard;
- (b) how many points/units are given, the policy thereof;
- (c) how many points/units are given in a compromise case;